

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

C.P. (IB)/84(CH)2024

IN THE MATTER OF:

**Anand Mando Emobility Private
Limited**

...Petitioner-Operational Creditor

Versus

**Benling India Energy And
Technology Private Limited**

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 15.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. TKA Padmanabhan with Ms. Pooja Iyer,
Advocates

ORDER

1. The present petition has been filed under Section 9, IBC 2016 for initiation of the CIRP against the Respondent-Corporate Guarantor. It is seen that in Part-IV (Column-II), no specific date of default is mentioned by the Ld. counsel for the petitioner. Therefore, Ld. counsel for the petitioner is directed to do the needful within one week.

2. Thereafter, issue notice of this petition to the Respondent-Corporate Guarantor to show cause as to why this petition be not admitted. The petitioner shall collect the notice from the Registry and send the same

immediately to the Respondent-Corporate Guarantor at its registered address by speed post along with copy of petition and the entire paper book and the copy of this order as well as at the email address of the Respondent- Corporate Guarantor, as available on the master data of the company.

3. In case, the service of speed post on the corporate guarantor is not affected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within three weeks.

4. The Respondent-Corporate Guarantor is given the opportunity of filing reply, if any, within two weeks after receipt of notice with a copy in advance to the counsel opposite and rejoinder thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

5. List on 29.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)